

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 208
Appeal No. 112/59/ND/2019
Comp. Appl/610/2020

IN THE MATTER OF:

Brescon Realty Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Eicher Motors Ltd. & Others.

... **Respondent**

Under Section: 59 of Companies Act

Order delivered on 17.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner, Mr. Amit Agrawal and Mr. Sahil Raveen, Advs
Respondent No. 1 Adv. Mayank Mahla

ORDER

Ld. Counsel for the Petitioner appears. On the request of the Respondent's Counsel, list the matter tomorrow. No further adjournment shall be granted on any ground. If the Respondent fails to argue the matter, the order shall be passed in accordance with the provision of law.

List the matter on 18th August 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)